

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 540 of 2005

ALLAHABAD, THIS THE 29<sup>th</sup> DAY OF JULY 2005

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Anil Kumar Srivastava  
Son of Sri Bhagwan Lal Srivastava  
Resident of 124/91, Subhash Nagar, Post Gorakh Nath, District  
Gorakhpur.

..... Applicant

(By Advocate : Shri B. D. Pandey)

V E R S U S

1. Union of India through Its General Manager, N.E. Railway, Gorakhpur.
2. General Manager (Personal) N.E. Railway Mechanical Workshop, Gorakhpur.
3. Deputy Chief Electric Engineer (Work Shop), Gorakhpur.
4. Chief Work Shop Manager (Personal) N.E. Railway, Mechanical Workshop Gorakhpur.

..... Respondents

(By Advocate: Sri Shashi Kant Shukla)

O R D E R

By this O.A. applicant has sought a direction to the respondent No.4 to decide revision and provide promotion to the applicant from the date i.e. 16.05.2000 on which date juniors to the applicant have been promoted and are getting higher salary.

*[Signature]*  
630/2005

2. He has stated vide order dated 11.05.2001 disciplinary authority gave him the punishment against which he filed appeal and vide order dated 29.09.2001 the appellate authority modified his punishment as follows "His increment is withheld for a period of 9 months", which was further corrected vide order dated 07.12.2001 <sup>which is</sup> reads as follows "His increment is withheld for a period of 9 months with non cumulative effect" (Pg.22). Being aggrieved he filed revision on 25.06.2002 (Pg.22) but the same was not being decided. Therefore, he gave a legal notice also on 04.11.2004 (pg.29) but till date his revision has not been decided. Therefore, he has no other option but to file the present original application.

3. Since it is stated by the applicant that his revision has not been decided by the respondent No.4 till date, I think this O.A. can be disposed off at the admission stage itself by directing the respondent No.4 to consider the revision of applicant which is annexed at Pg.24 of the O.A. and to pass a reasoned and speaking order thereon within a period of 3 months from the date of receipt of a copy of this order under intimation to the applicant. Ordered accordingly. B

4. With the above directions, this O.A. stands disposed off. No order as to costs.

  
29/7/08

Member (J)

Shukla/-